

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-20/1999/ 1430 /A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Satyajit Khound,
Special Judge, CBI, Assam,
Additional Court No. II, Chandmari, Guwahati.

Dated Guwahati the 6th March, 2020.

Sub: Earned Leave with station leave Permission.

Ref:- Your letter No. SPL/CBI/Addl-II/134-2020/144, dtd. 03.08.2020.

Sir,

With reference to the above, I am directed to inform you that your prayer for 13 (thirteen) days Earned Leave w.e.f. 23.03.2020 to 04.04.2020 along with station leave permission (prefixing 22.03.2020 and suffixing 05.04.2020), has been granted, subject to your submission of Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati.

Further, you are allowed to handover the Charge of your Court and office to Shri Imtiaz Ali, Special Judge, CBI, Assam, Additional Court No. 1, Chandmari, Guwahati, before proceeding on leave.

Yours faithfully,

Sd/-

1433

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-20/1999/ 1431 - /A, dated 6.3.2020

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information and necessary action. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
2. Shri Imtiaz Ali, Special Judge, CBI, Assam, Additional Court No. 1, Chandmari, Guwahati
3. The Systems Analyst, Gauhati High Court.

6/3/2020

JT. REGISTRAR (VIGILANCE)

Rohin